[श्री लक्ष्मी नारायण पांडेय]

हमारें यहां काफी अच्छी अफीम का उत्पादन होता है। उससे हम और अधिक फारेन एक्सचेंज प्राप्त कर सकते हैं। वर्तमान में यह माता थोड़ी है।

अफीम और उससे बनने वाली वस्तुओं के लिये नई नई फैक्ट्रीज की गुंजाइश है। लेकिन इस तरफ ध्यान नहीं दिया गया है। अफीम से कई अन्य औषधियों आदि का उत्पादन किया जा सकता है और इस के लिए एक दूसरी फैक्ट्री लगाई जा सकती है लेकिन सरकार ऐसा नहीं कर रहीं है। अगर सरकार ओपियम ग्रोअर्ज की एक कनसल्टेटिव कमेटी बना कर इस बारे में उन से विचार-विर्मश करती, तो ज्यादा उपादेय होता। इस तरह हमारी विदेशी मुद्रा में भी बचत होती और ओपियम का उत्पादन करने वालों को भी लाभ होता। नीमच में एल्कलायड फैक्टरी बनाने में बहुत विलम्ब हो रहा है। जिससे हमें अधिक माता में विदेशी मुद्रा मिल सके।

ओपियम उत्पादन करने वालों को ठीक पैसा नहीं मिल रहा है। उन को कम से कम 100 रुपया प्रति-किलो मिलना चाहिए। लेकिन सरकार वह नहीं दे रहीं है। वह बहुत बड़ी धनराशि गनी बैग्ज और पालिथीन बैग्ज पर खर्च करना चाहती है, लेकिन किसानों को उचित दाम नहीं देना चाहती है। अगर किसानों को ठीक मूल्य दिया जाये और इस काम को व्यवसायिक ढंग से चला कर ओपियम से विभिन्न औषधियां आदि तैयार करने के कारखाने लगाये जायें, तो हमें बाहर से ओपियम से उत्पादित चीजे मंगाने की आवश्यकता नहीं रहेंगी। मेरे क्षेत्र, मंदसौर में फारेन कोलैबोरेशन से पापी हस्क्स से से एक्स्ट्रेक्ट निकालकर ओपियम तथा अन्य उत्पादन के बारे में फैक्टरी लगाने की बात चली थी। मुझे प्रसन्नता होती, अगर इन इन पूरक मांगों में किसानों को उचित मूल्य देने और यह फैक्टरी लगाने के लिये धन-राशियों की व्यवस्था की जाती। तब हम इन मांगो का समर्थन करते और उन के औचित्य को स्वीकार करते। अफीम के उत्पादन तथा उससे विभिन्न वस्तुओं के उत्पादन के विषय में सरकार गंभीरता से विचार करे।

मंत्री महोदय ने इंडस्ट्रियल डेवेलपमेंट और स्माल-स्केल इंडस्ट्रीज के बारे में भी पूरक मांगे रखी है। मैं बताना चाहता हूं कि स्माल-स्केल इंडस्ट्रीज के नाम पर मिलने वाला पैसा छोटी फैक्ट्रीज वालों तक नहीं पहुच पाता है। अपने उत्पादन के लिए उन को आवश्यक माल भी नहीं मिल पाता है। मंत्री महोदय को पता लगाना चाहिए कि क्या सरकार द्वारा निर्धारित क्वोटा स्माल-स्केल इंडस्ट्रीज को मिलता है या वह बड़ी बड़ी इंडस्ट्रीज को मिल जाता है और छोटी इंडस्ट्रीज सफर करती है। छोटी इंडस्ट्रीज अपने लोन्ज का रीपेमेंट करने में भी असमर्थ रहती है और उन के सामने उद्योग बन्द करने की स्थिति आ जाती है।

मैं चाहता हूं कि मैंने जो प्रश्न उठाये हैं; मंत्री महोदय उन का उत्तर दें, तथा अपने बजट अनुमानों का सही सही आंकलन पूर्व में ही किया करें।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I am thankful to the hon. Members for....

MR. DEPUTY-SPEAKER: The Minister may continue with his speech after the Holi holidays.

---

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

### TWENTY-FOURTH REPORT

SHRI GIRIDHAR GOMANGO (Koraput): I beg to move:

"That this House do agree with the Twenty-fourth Report of the Committee on Private Members'

Bills and Resolutions presented to the House on the 14th March, 1973."

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th March, 1973."

*The motion was adopted.*

---

15.30 hrs.

RESOLUTION RE: NATIONALISATION OF FOREIGN OIL COMPANIES AND OTHER VITAL INDUSTRIES—*Contd.*

MR. DEPUTY SPEAKER: We continue the discussion on the Resolution by Shri H. N. Mukerjee. He has already taken fifteen minutes. He will continue his speech.

SHRI H. N. MUKERJEE (Calcutta—North-East): Mr. Deputy-Speaker, Sir, on the last occasion moving my Resolution on the nationalisation of foreign oil companies and other vital industries, I had referred to Government's fighting shy of countering monopoly interests—foreign as well as Indian in this country. And this peculiar preference for soft options is seen most calimitously in the case of foreign oil companies because they have been for years now a dreaded international menace to the cause of freedom particularly of the developing countries.

Last time I tried to show with some figures how they impose a heavy drain on our economy and especially on our foreign exchange position. I tried to show how they blackmail us over prices and; of course, they generally behave as they were sovereign States on Indian soil. They have further the grass to buy up stooges in high government and other places—and to our shame, in this country there are people who are ready to do their bidding.

15.36 hrs.

[SHRI S. A. KADER *in the Chair*]

As I finished last time, I was speaking of the shabby and planned scuttling of Shri K. D. Malaviya's efforts to free ourselves of foreign oil shackles. I was referring to such things as the recurring Bechtel scandals and the hurdles which are deliberately and plan-fully and mischievously placed in the way of the Takru Commission. If I intended to be cantankerous, I could even bring in the names of certain civil servants who have sometimes figured here already over privilege motions and that sort of thing, civil servants who appear to have sold themselves to the foreign devil who can oil their palms a great deal more than the country's exchequer can afford.

Sir, thanks to this apparently incradicable deficiency of the Government, even the public sector in oil, as my friend, Shri Barooah, should know very well, bristles with pitiful people who pass for experts since they once used to eat the salt of these very foreign companies.

It is not surprising that these foreign interests continue to ignore government directives and drastically reduce employment. I have here a whole file in regard to job security in foreign oil companies, which is a recurrent theme of discontent in this House. They go on drastically reducing employment, specially in the eastern States where thousands of employees are thrown off—they get their services terminated through all sorts of crooked methods. Then the foreign oil companies hand over much of their work to contractors who do their bidding. They do such things as the installation of a computer in spite of the protest of the employees in Bombay. And they do